

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) Yes, Sir.

(b) As per the report, the reproduction risk Index of India has been reported to be 39.5 based on factors including number of births per woman, abortion policies, anaemia, other illnesses and maternal deaths.

(c) Basic primary health care is being provided to women through a network of 131695 subcentres 21165 primary health centres and 2314 community health centres. Various interventions to promote safe motherhood have been launched country wide under the child survival and safe motherhood programme also.

Solid State Physics Laboratory

3017. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that 'Management Information Report 1976 of SPL' mentioned irregularities in Stores Records of Solid State Physics Laboratory Delhi and also claimed that the Highest Priority Project PX-SPL-47 for anti-aircraft Missiles was sabotaged;

(b) if so, the details thereof;

(c) the rules under which the author of the 'MIR' was not asked to prove such serious accusations; and

(d) whether the Government now propose to give such an opportunity to the author of 'MIR' now when the MIR has been evaluated by the panel headed by Lt. Gen. Sapra as per assurance given in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND HOLDING ADDITIONAL CHARGE OF MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) : (a) and (b). The so-called 'Management Information Report 1976', comprised the personal views expressed by an officer of Solid State Physics Laboratory, Delhi on some projects, including project PX-73-SPL-47 for development of Infra-Red sensors, and on stores, accounts and administrative matters.

(c) As the report only contained the personal views of the author, which were not in the form of accusations, he was not called upon to furnish material in support of his views. However, a Special Test Audit of the accounts was conducted during April-May 1977 by Test Audit Authorities. The Test Audit did not bring out any major irregularities. On a Petition filed by another scientist of SPL, the matter was also examined by Rajya Sabha Committee on Petitions. The Rajya Sabha Committee also confirmed that no serious irregularities were committed.

(d) Though the Report comprised personal views of an officer of SPL, Delhi, yet the same was examined by Lt Gn RP Sapra, the then Head of Electronic Development Panel. Lt Gen Sapra's report was made available to the Chairman of Rajya Sabha Committee on Petitions. The Committee did not find anything in the report to support the allegations made by the petitioner. In view of this, no further action is considered necessary.

Departmental Examinations for Section Officers

3018. SHRI BALRAJ PASSI : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that a demand has been made from various quarters that promotee Assistant of the Government of India having completed four years of service should be allowed to appear in Selection Officers' Limited Departmental Competitive Examination;

(b) whether the Government have assured to certain Members of Parliament to make suitable provision accordingly in the relevant recruitment rules and also to make them effective from the 1994 examination; and

(c) if not, by what time it will be made and notified?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) Yes, Sir.

(b) and (c). The matter regarding provision of uniform eligibility service of 4 years for appearing in Limited Departmental Competitive Examination for Section Officers' Grade is being considered in consultation with the UPSC.

Bench of Karnataka High Court

3019. SHRIMATI CHANDRA PRABHA URS : Will the PRIME MINISTER be pleased to state :

(a) whether the Karnataka Government have sent any proposal for the setting up of a Bench of the Karnataka High Court at Gulbarga; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) No, Sir.

(b) Does not arise.

B.A.R.C.

3020. SHRI BOLLA BULLI RAMAIAH :

SHRI M.V.V.S. MURTHY :

Will the PRIME MINISTER be pleased to state :